

## APPENDIX –4J

(Please see paragraph 4.40 of HBP)

Export Obligation Period for Specified Inputs with Pre-import Condition under Advance Authorizations

Serial No.	Import Item(s)	Export Obligation Period with pre-import condition from the date of clearance of each import consignment by Customs Authority
1.	Spice  (a) Pepper; cardamom and chilies for Value Addition purpose like crushing / grinding / sterilisation or for manufacture of oils and oleoresins and not for simple cleaning, grading, repacking etc.	120 days
	(b) Spices other than pepper, cardamom and chilies for manufacture of Spice oils, Oleoresin	12 months
	(c) Other than (a) & (b) above.	90 days
2.	Drugs imported from unregistered source (with a specific export order and pre-import condition)	12 months
3.	Tea	6 months
4.	Coconut Oil	90 days
5.	Silk in any form	9 months
6.	Raw Sugar	6 months
7.	Precious Metal Gold/Silver/Platinum (pertains to Gem and Jewellery Sector)	120 days
8.	Pencillin and its salts [ITC (HS) Code No. 29411010, if imported from unregistered source]	12 months
9.	Natural Rubber	6 months
10.	Import items (except Shea Nut or Shea butter) as allowed under notified SION/prior fixation of norms by NC for export of all items covered under Chapter 7 and Chapter 15 of ITC(HS) Classification.	90 days
11.	Fabrics including interlining under Special Advance Authorization Scheme for export of Articles of Apparel and Clothing Accessories (Para 4.04A of FTP 2023)	18 months from the date of issue of Authorisation (not from the date of import) and further extension as allowed in Para 4.40(a), (b), (c) and (e) of HBP)
12.	Maize (ITC HS Code 1005)	3 months
13.	Walnut in any form	6 months
14.	Wheat	180 days